

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-202(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power & Steel Limited

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**Presents**

For the Applicant/petitioner: Mr. Sanjay Bhatt, Ms. Srishti Kapoor, Adv.  
Mr. Sanjay Bhatt, Ms. Srishti Kapoor, Adv.  
For Jalshi Overseas

For the Respondents

Ms. Misha, Ms. Srishti Khare, Adv.

**ORDER**

**CA No. 329(PB)/2018**

Learned Counsel for the applicant states that reply to the application has been furnished to him last evening and requests for some more time to address arguments.

Rejoinder, if any, be filed three days before the adjourned date with a copy in advance to the Counsel opposite.

List for arguments on 1<sup>st</sup> June, 2018.

— Sd —

**(M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**